

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.14
I.A No.646/2023 in
C.P. (IB) No.104/BB/2023

IN THE MATTER OF:

M/s. Nava Vision Global Education Pvt. Ltd. ... Petitioner

Order under Section 10 of I & B Code, 2016

Order delivered on 25.06.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Shri Anirudh Suresh
For the Creditors No. 25,29,31,51,72 & 84	:	Shri Narendra Kumar
For Financial Creditor	:	Ms. Akshaya
For R50, 57 & 71	:	Appeared
For R38 & R40	:	Shri Srinivas Murthy
For R64	:	Shri Mudit M

ORDER

C.P (IB) No.104/BB/2023

1. Heard the Ld. Counsel for the Petitioner and for the Respondents.
2. All the parties are directed to complete their respective part of the pleadings/reply/rejoinder within a period of two weeks from today, failing which their right to file the same shall be forfeited and the C.P will be decided based on the available record.
3. Further, the Petitioner Counsel is directed to comply with the Para 2 & 3 of the order dated 19.04.2023 well before the next date of hearing. List the case on **02.08.2024**.

I.A. No.646/2023

1. Heard the Ld. Counsel for the Applicant and for the Respondents.
2. All the parties are directed to complete their respective part of the pleadings/reply/rejoinder within a period of two weeks from today, failing which their right to file the same shall be forfeited and the C.P will be decided based on the available record. List on **02.08.2024**.

Sd/-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Gayathri

Sd/-

(K. BISWAL)
MEMBER (JUDICIAL)